

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LUNI POWER COMPANY PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LUNI POWER COMPANY PVT LTD
2.	Date of incorporation of corporate debtor	18/05/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101HP2001PTC028999
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Near Chimbhalhaar Home Stay Chimbhalhaar, P.O Geetapeeth Palampur Kangra, HP 176061
		Principal Office: 22, Camac Street, Block A, 3 rd Floor, Kolkata-700016
6.	Insolvency commencement date in respect of corporate debtor	23/12/2019 (order received on 23.12.2019)
7.	Estimated date of closure of insolvency resolution process	19 th June, 2020 (i.e. 180 th day from CIRP initiation date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA IP SANJAY KUMAR AGARWAL REGN NO – IBBI / IPA – 001/IP – P 00062 / 2017-18 / 10140
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : Draupadi Mansion, 3 rd Floor 11, Brabourne Road, Kolkata-700001 E-mail id: sanjaycal@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : Draupadi Mansion, 3 rd Floor 11, Brabourne Road, Kolkata-700001 E-mail id: cirp.lunipower@gmail.com
11.	Last date for submission of claims	05/01/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : None
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. 2. N.A. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: DRAUPADI MANSION, 3 RD FLOOR, 11, BRABOURNE ROAD, KOLKATA – 700 001

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Luni Power Company Pvt Ltd on 23/12/2019.

The creditors of Luni Power Company Pvt Ltd, are hereby called upon to submit their claims with proof on or before 05/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

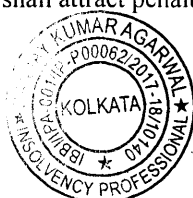
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 26.12.2019

Place : Kolkata



(CA IP Sanjay Kumar Agarwal)
Interim Resolution Professional
Luni Power Company Pvt Ltd

Reg No. IBBI/IPA-001/IP-P00062/2017-18/10140